

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 951
ANSWERED ON 03.12.2024

CREWING AGENCIES WITHOUT RPSL

951. SHRI M. MOHAMED ABDULLA:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government has taken strict action against the crewing agencies operating without Registration and Placement Services License (RPSL) in the last five years;
- (b) if so, the details thereof and if not the reasons therefor; and
- (c) the number of crewing agencies not registered with the Directorate General of Shipping (DGS) cancelled in the last five years, year-wise?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) to (c) The Government is committed to take action against such Registration and Placement Services (RPS) agencies who have valid license but are acting in violation of the terms and conditions of licenses leading to fraudulent activities. In this regard, Directorate General of Shipping has suspended licenses of 36 RPS agencies in the last 5 years.
